

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.3623 of 2020**

Rajesh Sinku

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.... .... .... Petitioner

Versus

The State of Jharkhand

.... .... ...Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Anjani Kumar, Advocate

For the State : Mr. Prabir Kr. Chatterjee, A.P.P

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**Order No.02 Dated- 14.09.2020**

Heard the parties through video conferencing.

Apprehending his arrest in connection with Mufassil P.S. Case No.37 of 2019 instituted under Section 414 of the Indian Penal Code and Sections 4/12/48/54 of J.M.M.C. Rules-2004, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Mr. Anjani Kumar- learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the driver of tractor bearing registration No. JH 22C 8815 which was seized by police while transporting illegally extracted sand. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-11 of the instant anticipatory bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given

the privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned A.C.J.M., Chaibasa within four weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.5,000/-(Rupees five thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned A.C.J.M., Chaibasa in connection with Mufassil P.S. Case No.37 of 2019 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**